

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 1029 of 2000

Jabalpur, this the 1st day of January, 2004

Hon'ble Shri M.P. Singh, Vice Chairman
Hon'ble Shri G. Shanthappa, Judicial Member

Hooblal, S/o. Bhaiyalal,
Retd. Elect. Signal Maintainer,
Nainpur, P.O. Nainpur, Mandla. ... Applicant

(By Advocate - Shri M.R. Chandra)

V e r s u s

1. The Union of India, Through the
General Manager, S.E. Rly.,
Garden Reach, Calcutta-45.
2. Sri A.K. Jain, Section Engineer,
Signal, S.E. Railway, Nainpur,
3. Senior Divsnl. Personnel Officer,
S.E. Rly., Nagpur, Maharashtra.
4. Senior Divisional Signal & Telecom,
Engineer, S.E. Rly., Nagpur. ... Respondents

(By Advocate - Shri S.P. Sinha for the official respon-
dents)

O R D E R (Oral)

By G. Shanthappa, Judicial Member -

The above Original Application is filed seeking the relief to direct the respondents to make immediate payment of his retiral benefits and monthly pension with market rate of interest for the entire delayed period.

2. The applicant was compulsorily retired from service on 28.01.1997. As the respondents have not paid the retiral benefits to the applicant, he has approached this Tribunal. Admittedly the respondents did not sent the necessary forms to the applicant for filling and submitting the same for payment of the retiral dues/benefits. Subsequently the applicant made efforts and complied with all


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the objections for payment of retiral benefits. During the pendency of the Original Application the respondents have settled the pension of the applicant but the interest on the pension and pensionary benefits are not granted. The reliefs prayed in this Original Application is partly granted during the pendency of this Original Application. The remaining portion of the prayer regarding interest on the pensionary benefits, is to be ^{considered} _{eg.} in this Original Application.

3. Admittedly there is a lapse on the part of the respondents for not sending the forms to pay the pension and pensionary benefits to the applicant. Hence the applicant is entitled for the interest on the pension and pensionary benefits. The applicant is entitled for payment of interest one year early from the date of filing of the Original Application i.e. from 27.11.1999, as the OA has been filed on 27.11.2000.

4. Accordingly, we direct the respondents to pay interest at the rate granted by the Government at GPF for the relevant period. The applicant is entitled for payment of interest from 27.11.1999 to the date of actual payment of the retiral dues. The respondents are also directed to comply with the said order within a period of three months from the date of receipt of copy of this order. Accordingly the Original Application is disposed of. No costs.


(G. Shanthappa)
Judicial Member


(M.P. Singh)
Vice Chairman

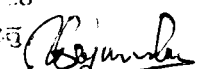
*Filed
on
7.11.04*

पृष्ठांकन सं ओ/न्या.....जबलपुर, दि.....

पत्तिलिपि अर्पण दिनांक:-

"SA"

- (1) सचिव, उच्च न्यायालय कारागार विभाग, जबलपुर
- (2) अध्यक्ष श्री/श्रीमती/शु.....के कारागार MA Chandra, Adv.
- (3) पदाधी श्री/श्रीमती/शु.....के कारागार SP Sinha, Adv.
- (4) जंजीरदार, कोठारा, जबलपुर जेल.....
सूचना एवं आवश्यक कार्रवाई हेतु


जबलपुर, दि.....